GAZETTE

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GOVERNMENT OF INDIA

GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

New Delhi, the 27th the Fub, 1983

NOT IF ICATION INCOME TAX

No. 8214 (F.No.203/14 /89-ITA.II): In continuation of this Office Notification No. 6556 (F.No.203/41 /83 -ITA.II) dated 3-1-1986 it is hereby notified for general information that the Institution mentioned below has been approved by Department of Scientific & Industrial Research; New Delhi, the Prescribed Authority for the purposes of clause of the Incomertax Act, 1961 read with rule 6 of the Incomertax Rules, 1962 under the Category "Institution" subject to the following conditions:-

- i) That All India Institute of Medical Sciences, Ansari Nagar, New Delhi Will maintain a separate account of the sums received by it for scientific research
- ii) That the said Institute will furnish annual returns of its scientific research activities to the Prescribed Authority for every financial year in such forms as may be laid down and intimated to the form this purpose by 31st May each year.
- iii) That the said Institute will submit to the

Prescribed Authority by 30th June each year a copy of their audited annual accounts showing their income and expenditure and Balance Sheet showing its assets liabilities with a copy of each of these documents to the Central Board of Direct Taxes, New Delhi,DGIT (Exemption) Calcutta and the Concerned Commissioner of Income-tax.

iv) That the said Institute will apply to Central Board of Direct Taxes, Ministry of Finance (Department of Revenue), New Delhi and DGIT(Exemption) Calcutta 3-months in advance before the expiry of the approval for further extension, Applications received after the date of expiry of approval are liable to be rejected.

Contd 2/-

INSTITUTION ASSOCIATION

All India Institute of Medical Sciences, New Delhi.

This Notification is effective for a period from 1-4-1988 ^{to} 31-3-1989.

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(Nishi Nair) Under Secretary to the Government of India.

Copy forwarded to :-

1. All Chief Commissioners of Income-tex.

2. All Completioners of Income-tax (2 copies).

- 3. Director of Inspection(Inv.)/(Sp. Inv)/ITEAudit/PSrpm/ Vigilance/Intelligence/Recovery/Survey/P&PR, New Delbi.
- 4. Inspection Division(CBDT), Mayur Bhavan, New Delhi.
- 5. O.S.D. (Legal), 4th floor, Super Bazar Building, Conneught
- 6. Directorate of O & M Services (Income-tax), Aiwan-o-Galib, Mata Sundri Lane, New Delhi,
- 7. The Secretary, Department of Scientific & Industrial Research, Technology Bhavan, New Mehrauli Road, New Delti-110 Ol6 with reference to his O.M.No. 4/194/88-TU.V
 - dated 6-10-88.
- 8. The Joint Secretary & Legal Adviser, Ministry of Law, Shastri Bhavan, New Delhi.
- 9. The Comptroller & Auditor General of India, New Dalhi.
- 10. Bulletin Section of D.I. (P&P), 2nd Floor, Hans Bhavan, I.P.Estate, New Delhi.
- 11. Directors General (Income-tax Exemption), Calcutta and other Directors General of Income-tax.

12. All India Institute of Medical Sciences, Ansari Nagar, New Delhi.

(Nishi Nair) Under Secretary to the Covernment of India.

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